

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.203- IA 4 of 2019
ITEM No.204- IA/1446(AHM)2023
in
IA 411 of 2018
ITEM No.205- IA/375(AHM)2024
ITEM No.206- IA/760(AHM)2024
in
CP(IB) 89 of 2017

Proceedings under Section 10 IBC

IN THE MATTER OF:

Punjab National Bank
V/s
Siddhi Vinayak Logistics Ltd

.....Applicant

.....Respondent

Order delivered on: 10/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Nipun Singhvi, Adv. a.w. Mr. Mayur Jugtawat, Adv. (205) Mr. Sandeep Bajaj, Adv. a.w. Mr. Mayank Biyani, Adv. for (206)
For the Respondent/ Liquidator	: Mr. Priyam Raval, Adv. For R-17 in (206) : Mr. Salin Jani, Adv. a.w. Ms. Swati Vyas, Adv. in (205) : Mr. Harmish Shah, Adv. for R-15 in (203) None for other respondent
For the Income Tax	: Ms. Bhumi Gandhi, Adv (proxy)

ORDER
(Hybrid Mode)

IA/760(AHM)2024

In pursuance to the notice issued by this Tribunal in IA 760 of 2024, a service report through e-mode has been filed on 06.07.2024 but the physical copy of the same is not filed.

Learned counsel appearing for the Applicant undertakes to file the same in the course of the day. Let same may be filed.

The Respondent No. 17 has appeared through counsel and stated that the Vakalatnama has been filed on 05.07.2024. The counsel appearing for Respondent No. 17 seeks one more opportunity to file reply.

No other Respondents are present. Let the reply be filed by the appearing Respondent No.17 as well as other non-appearing Respondents, if any, within extended period of two weeks with an advance copy to the opposite counsel. Thereafter, rejoinder, if any.

Re list for consideration of service report as well as for further orders on 09.08.2024.

IA/1446(AHM)2023

Again, no physical copy to the rejoinder is available on the file. However, learned counsel appearing for the respondent/liquidator states that he has received a copy of the rejoinder and he is ready to make submissions in the matter.

The Applicant/Income Tax Department is directed to ensure the availability of physical copy of the rejoinder on the file before the next date of hearing.

IA/375(AHM)2024

The Applicant as well as the Respondent/Liquidator has filed their written synopsis.

However, the learned counsel for the applicant has objected to the written synopsis of the respondent/Liquidator which is beyond the pleadings (reply of the respondent/liquidator).

During the course of hearing in first session, the respondent's counsel was directed to ask the Liquidator - Mr. Dushyant Dave to join the hearing. Thereafter, in the second session when the matter was taken up, he was not present as he was stated to have in some medical emergency.

Let the liquidator to appear physically on the next date of hearing in the matter as the physical presence of the liquidator is desired in the matter.

Re-list all the matters on 09.08.2024.

-sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**